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However, this question has to be answered by a proper affidavit by the official Respondents within a reasonable time at any rate within two weeks.

In the meanwhile, we are not inclined to vacate the stay order issued by us. Petition for vacation of interim order shall also be considered further on merit.

Hence, Interim order to continue till filing of the Counter.

Post on 10.08.2009.

MEMBER (A)

MEMBER (J)

Order of 22.7.09

Copy of Order
may be given to
both the Counsel.

22/7
My
22/7/09
S.O (J)

Or. dt. 22.07.09

Counter by
Dept'l. resp'ts.
not filed.
for further
orders.

10/7/09 R.L

Or. dt 10.08.09

Copies of order
prepared for
Counsel for
both sides.

10/7/09 R.L

Order dated 10.8.2009

On view of ~~Order~~ Judgment and order
of the Hon'ble High Court of Orissa
in W.P(C) No. 10630/09 setting
aside the interim order of this
Court as well as dismissing
the present O.A; the O.A. is
and disposed of as such.
also costs.

R.L
(Member (A))

R.L
(Member (J))